

(2010) 09 MAD CK 0315
In the Madras High Court
Case No : Writ Petition No. 12249 of 2010

S. Latha

APPELLANT

Vs

The Joint Registrar, Madurai District Co-operative Societies
and The Special Officer, All Co-op. Institutions Employees Co-
operative Housing Society Ltd.

RESPONDENT

Date of Decision : 28-09-2010

Acts Referred:

Citation : (2010) 09 MAD CK 0315

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : V. Kannan, for the Appellant; R. Manoharan, Government Advocate,
for the Respondent

Judgement

M. Jaichandren, J.—Heard Mr. V. Kannan, the learned Counsel appearing on behalf of the Petitioner, as well as Mr. R. Manoharan, the learned Government Advocate appearing on behalf of the Respondents.

2. Though the prayer sought for by the Petitioners in the present writ petition is for a larger relief, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the representation of the Petitioner, dated 14.09.2010, is directed to be disposed of, on merits and in accordance with law, within a specified period.

3. The learned Government Advocate appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the averments made in the affidavit filed in support of this petition and in view of the submissions made by the learned Counsel appearing on behalf of the Petitioner, the first Respondent is directed to consider and dispose of the Petitioner's representation, dated 14.09.2010, on merits and in accordance with law, within a period of eight weeks from the date of receipt of a copy of this order. The Petitioner is directed to submit a copy of the representation, dated

14.09.2010, along with a copy of this order, to the first Respondent. However, it is made clear, that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition stands disposed of, with the above directions. No costs.